

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 213/TT/2012

Subject : Determination of transmission tariff of Asset I: LILO of 400 kV S/C Baripada-Rengali T/L and associated bays at Keonjhar; Asset II :01 No. of 400/220 kV, 315MVA (1st) ICT along with associated bays and 2 Nos. 220 kV line bays at Keonjhar Asset III :One 400/220 kV. 315 MVA (2nd) ICT along with associated bays and two 220 kV line bays at Kenonjhar: Asset IV: One 80 MVAR, 420 kV Bus Reactor and associated Bays at Keonjhar associated with ERSS-III in ER from anticipated DOCO (1.2.2012) TO 31.3.2014.

Date of hearing : 1.10.2013

Coram : Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member

Petitioner : PGCIL, New Delhi

Respondents : Bihar State Electricity Board & 5 others

Parties present : Shri S.S Raju, PGCIL
Shri M.M. Mondal, PGCIL
Shri B.K. Shaho, PGCIL
Smt. Sangeeta Edwards, PGCIL

Record of Proceedings

The representative of petitioner submitted that the petition was filed on 4.9.2012 with the anticipated date of commercial operation as 7.11.2012. As per the Investment Approval (I.A.) dated 7.7.2010, the assets covered in the instant petition were to be commissioned within 28 months from the date of IA, i.e. by 7.11.2012.



2. He further submitted that Asset-I, II and IV were commissioned on 1.2.2013 and Asset-III was commissioned on 1.3.2013. There was a delay of two months in case of 3 assets and three months in case of one asset. The petitioner has attributed the time over-run to delay in acquisition of land. He submitted that the possession of land was to be given in January, 2011, however the possession was given only in July, 2011 and thus there was a delay of six months in getting possession of land. The petitioner has put in more efforts and has reduced the time over-run to two to three months. He requested to condone the time over-run.

3. The Commission directed the petitioner to submit the PERT chart along with critical activities on affidavit, with a copy to the respondents before 13.10.2013. The petitioner was directed to submit the PERT chart along with the critical activities in all future projects, in case of any time over-run.

4. Subject to the above, order in the petition was reserved.

By the order of the Commission,

sd/-
T. Rout
Chief (Law)